

HON. CHAIRPERSON: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time and the rest will be treated as lapsed.

Need to convert outreach programmes for registration of eligible persons with disabilities under Niramaya Scheme in Bundelkhand and Jhansi, Uttar Pradesh- Laid

SHRI ANURAG SHARMA (JHANSI): I wish to bring to the attention of the Government to the critical need to raise awareness and expand the reach of the Niramaya Scheme for persons with disabilities in the Bundelkhand region. Under this scheme, individuals with disabilities, including those suffering from autism, cerebral palsy, mental retardation, and multiple disabilities, are entitled to health insurance coverage of up to ₹1 lakh. The scheme also provides essential benefits such as OPD Treatment which covers, medicines, diagnostic tests, and pathology, dental care, non-surgical and inpatient care, therapies to reduce the impact of disabilities, transportation expenses for medical purposes etc. However, many eligible beneficiaries in Bundelkhand, particularly in rural areas of Jhansi, are unable to avail these benefits due to lack of awareness and access to valid disability certificates or UDID cards, which are mandatory for enrolment. I urge the Government to conduct focused outreach programs in Bundelkhand and Jhansi to ensure that all eligible persons are registered and receive the benefits of this scheme. I request the establishment of accessible facilitation centres for issuing disability certificates and UDID cards in remote areas. This step will ensure the marginalized sections of society in Bundelkhand can lead dignified lives with adequate healthcare support.